

(a) whether any request has been received from the Government of Andhra Pradesh for allocation of 500 MW of power from the unallocated portion from the central sector generating stations;

(b) if so, the details thereof; and

(c) the action that has been taken on the above request?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (c) Yes, Sir. Principal Secretary, Energy Department, Government of Andhra Pradesh *vide* letter dated 8th March, 2010 and the Hon'ble Chief Minister of Andhra Pradesh *vide* his letter dated 26th March, 2010, have requested for allocation of 500 MW additional power from the unallocated share of Central Generating Stations (CGSs) to the State of Andhra Pradesh. The quantum of unallocated power of CGSs being limited and the same being fully allocated to the States/UTs at all points of time, the enhancement in allocation of any State/UT is feasible only by way of equivalent reduction in the allocation of other State(s)/UT(s). Presently, the major power consuming States of the Southern region have shortages and Andhra Pradesh has the highest allocation from the Central Generating Stations among the Southern States. It has, therefore, not been possible to allocate additional power from Central Generating Stations to Andhra Pradesh.

Restructured APDRP

4115. SHRI K.V.P. RAMACHANDRA RAO: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that Government had started Restructured Accelerated Power Development and Reforms Programme (R-APDRP) in 2008;

(b) if so, the details thereof; and

(c) the assistance provided during last two years?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Yes, Sir. Government of India has launched Restructured Accelerated Power Development and Reforms Programme (R-APDRP) in July 2008 as a central sector scheme for XI Plan aimed at turnaround of power distribution sector. The scheme comprises of two parts-Part-A & Part-B.

Part-A of the scheme being dedicated to establishment of IT enabled system for achieving reliable & verifiable baseline data system in all towns with population greater than 30,000 as per 2001 census (10,000 for Special Category States) Installation of SCADA/DMS for towns with population greater than 4 lakhs & annual input energy greater than 350MU is also envisaged under Part-A. 100% loan is provided under R-APDRP for Part-A projects & shall be converted to grant on completion and verification of same by Third Party Independent Evaluating Agencies (TPIEA) being appointed by MOP/PFC. MOP, GOI has earmarked Rs.10,000 Crores for R-APDRP Part-A.

Part-B deals with regular Sub Transmission & Distribution system strengthening & up gradation projects. The focus for Part-B shall be loss reduction on sustainable basis. 25% loan is provided under Part-B projects and up to 50% of scheme cost is convertible to grant depending on extent of maintaining AT&C loss level at 15% level for five years. For special category states, 90% loan is provided by GOI for Part-B projects and entire GOI loan shall be converted to grant in five tranches depending on extent of maintaining AT&C loss level at 15% level for five years. Achieving AT&C loss levels higher than 15% shall reduce loan conversion to grant accordingly for that financial year. Up to 10% scheme cost for Part-B can be converted to grant each financial year for normal category states and up to 18% of scheme cost can be converted to grant each financial year for special category states. MOP, GOI has earmarked Rs. 40,000 Crores as loan for R-APDRP Part-B. Of this, up to Rs. 20,000 Crore would be converted to grant depending on extent to which utilities reduce AT&C losses in project areas.

Power Finance Corporation has been designated by MOP as the nodal agency for operationalizing the scheme.

(c) Financial assistance provided during last two years is:

§ Under Part-A of R-APDRP, cumulatively 1387 projects at the cost of Rs. 5130.70 crore (including three SCADA projects of the cost of Rs. 65.81 Crore sanctioned for Rajasthan State) have been approved for 27 states in the country. The details of projects sanctioned and fund released are given in Statement – I (See below).

§ Under Part-B of R-APDRP, 239 projects worth Rs. 3059.28 Cr. have been approved for seven states. The details of projects sanctioned and fund released are given in Statement – II.

Statement – I

Details of Projects sanctioned and Fund released under Part-A of R-APDRP

Sr. No.	State	No of Projects Sanctioned	Sanctioned Project Cost (Rs. Cr.)	Fund Released (As loan) (Rs. Cr.)
1	2	3	4	5
1	Andhra Pradesh	113	388.02	116.40
2	Bihar	71	194.6	58.38
3	Chhattisgarh	20	122.45	36.74
4	Goa	4	110.72	31.47
5	Gujarat	84	225.36	67.60
6	Haryana	36	165.63	49.68
7	Himachal Pradesh	14	81.07	24.00
8	Jharkhand	30	160.61	30.00
9	Karnataka	98	391.14	117.11
10	Madhya Pradesh	82	228.09	68.40
11	Maharashtra	130	324.42	97.33
12	Manipur	13	31.55	—
13	Meghalaya	9	33.99	—
14	Mizoram	8	34.26	—
15	Punjab	47	272.85	81.85
16	Puducherry	4	27.53	—
17	Rajasthan*	87	381.74	94.57
18	Sikkim	2	26.30	6.66
19	Tamil Nadu	110	417.00	125.08
20	Uttarakhand	31	125.82	37.75

1	2	3	4	5
21	Uttar Pradesh	168	665.50	190.22
22	West Bengal	62	159.98	47.99
23	Assam	66	173.18	51.95
24	Kerala	43	214.40	64.31
25	Tripura	16	34.36	10.31
26	Jammu & Kashmir	30	134.49	40.37
27	Nagaland	9	34.58	—
TOTAL		1387	5130.70	1448.17

(* Including 3 SCADA projects)

(The loan will be converted into grant after successful completion of the schemes and verification of the same done by TPIEA (Third Party Independent Evaluation Agency).

Statement – II

Details of Projects sanctioned and Fund released under Part-B of R-APDRP

Sr. No.	State	No of Projects Sanctioned	Sanctioned Project Cost (Rs. Cr.)	Fund Released (as loan) (Rs. Cr.)
1.	Andhra Pradesh	35	232.68	34.41
2.	Gujarat	63	873.18	—
3.	Karnataka	88	799.69	—
4.	Madhya Pradesh	12	361.05	54.16
5.	Punjab	16	511.83	68.55
6.	Rajasthan	15	176.94	23.69
7.	Tamil Nadu	10	103.91	15.50
TOTAL		239	3059.28	196.31

(The loan to the extent of 50% of Project cost will be converted into grant in five equal trenches on substantial AT&C loss at the level of 15% in the project areas.)